

Serial No:  
Bail Application NO.  
State Vs. Pawan  
FIR No. 285/2019  
PS GTB Enclave.  
U/s 376/506 IPC  
13.05.2020

Present: Sh. Kamal Akhtar, Ld. Addl. PP for the State.  
Mr. R.K. Kochan, Ld. counsel for the  
applicant/accused.

At the outset, Ld. counsel for the  
applicant/accused wishes to get the matter adjourned. He  
has further submitted that he wishes to produce copy of  
charge and other medical documents supporting the  
application.

In these circumstances, matter is adjourned at the  
request of the Ld. counsel for the applicant/accused.

Put up for further proceedings on 18.05.2020.



(NAVEEN GUPTA)

ASJ-05(Shahdara)/KKD/13.05.2020

Serial No: 6  
Bail Application NO.  
State Vs. Yogender Singh  
FIR No. 95/2020  
PS Jyoti Nagar  
U/s 147/148/149/427/436/34 IPC  
13.05.2020

Present: Sh. Kamal Akhtar, Ld. Addl. PP for the State.  
Mr. Ashok Kumar, Ld. counsel for the  
applicant/accused.  
IO ASI Devender Kumar in person.

IO has submitted that medical documents of wife of the applicant/accused has not been supplied to him, hence, he could not verify the same in compliance of the order dated 08.05.2020.

Let the documents be supplied to the IO today itself.

Ld. counsel for the applicant/accused has sent the photos of medical documents to the IO through WhatsApp.

Previous order be complied with for the NDOH.

Put up for further proceedings on 16.05.2020.

Date has been fixed as per the convenience of the Ld. counsel for the applicant/accused.

  
(NAVEEN GUPTA)

ASJ-05(Shahdara)/KKD/13.05.2020

Serial No:  
Bail Application NO.  
State Vs. Rajpal Singh s/o Sh. Baljeet Singh  
FIR No. 52/20  
PS Jafrabad (Crime Branch)  
U/s 147/148/149/302/120-B/34 IPC  
13.05.2020

Present: Sh. Kamal Akhtar, Ld. Addl. PP for the State.  
Ld. proxy counsel for the applicant/accused.  
IO Insp. Richhpal Singh.

IO has filed the report.

Ld. proxy counsel for the applicant/accused seeks  
adjournment as main counsel is not available today.

Put up on 20.05.2020.



(NAVEEN GUPTA)

ASJ-05(Shahdara)/KKD/13.05.2020

Serial No:  
Bail Application NO.  
State Vs. Vipin Rocky  
FIR No. 12/2020  
PS Anand Vihar  
U/s 392/394/34 IPC  
13.05.2020

Present: Sh. Kamal Akhtar, Ld. Addl. PP for the State.  
Mr. Mukesh, Ld. counsel for the  
applicant/accused.  
IO SI Vineet Pratap Singh in person.

IO submits that medical documents could not be  
verified.

At this stage, Ld. counsel for the  
applicant/accused seeks adjournment for filing some  
additional medical documents.

At request, put up on 18.05.2020.

  
(NAVEEN GUPTA)

ASJ-05(Shahdara)/KKD/13.05.2020

Serial No:  
Bail Application NO.  
State Vs. Gaurav & Ors.  
FIR No. 278/17  
PS Nand Nagari  
U/s 304/34 IPC  
13.05.2020

Present: Sh. Kamal Akhtar, Ld. Addl. PP for the State.  
None for the applicant/accused.

Ld. counsel for the applicant/accused has sought adjournment of the hearing of the present application, through *e-mail*.

At request, matter is adjourned.

Put up on 15.05.2020.



(NAVEEN GUPTA)

ASJ-05(Shahdara)/KKD/13.05.2020

**Serial No:**  
**Bail Application NO.**  
**State Vs. Manoj Kumar s/o Banke Lal**  
**FIR No. 100/19**  
**PS Harsh Vihar**  
**U/s 302/317 IPC**  
**13.05.2020**

Present: Sh. Kamal Akhtar, Ld. Addl. PP for the State.  
IO Insp. R.P. Meena.

Reply to the bail application has been filed.

IO seeks time for verification of the factum of death of son of the accused and other particulars in respect of ritual etc.

Since the present application has been filed by the applicant/accused through Dy. Superintendent, Mandoli Jail. Though the said application has been drafted by Jail Visiting Advocate, DLSA. In these circumstances, DLSA, Shahdara is directed to appoint a legal aid counsel to represent the applicant/accused before the court.

Put up for further proceedings on 18.05.2020.

Date has been fixed considering the fact that applicant/accused is resident of UP.

  
(NAVEEN GUPTA)

ASJ-05(Shahdara)/KKD/13.05.2020

Serial No:  
Bail Application NO.  
State Vs. Indal  
FIR No. 272/2018  
PS Jagatpuri  
U/s 395/397/120-B/412/34 IPC  
13.05.2020

Present: Sh. Kamal Akhtar, Ld. Addl. PP for the State.  
Sh. Kanhiya Singhal, Ld. counsel for the  
applicant/accused through Webex Video  
Conferencing.

The court is unable to get any contact with IO,  
either through Webex Video Conferencing or through  
WhatsApp of the Ahlmad.

In these circumstances, the court is constrained to  
adjourn the matter with the direction to IO to comply with  
the order dated 08.05.2020.

Put up on 15.05.2020.



(NAVEEN GUPTA)

ASJ-05(Shahdara)/KKD/13.05.2020

**Serial No:**  
**Bail Application NO.**  
**State Vs. Gurdas**  
**FIR No. 33/2010**  
**PS Mansarovar Park**  
**U/s 302 IPC**  
**13.05.2020**

Present: Sh. Kamal Akhtar, Ld. Addl. PP for the State.  
Ms. Aakanksha Rai, Ld. counsel for the  
applicant/accused through Webex Video Portal.  
Mr. R.K. Kochar, Ld. counsel for the complainant.  
IO Insp. Bhanu Pratap Singh in person.

At the outset, Ld. counsel for the applicant/accused has submitted that she wishes to advance arguments in respect of interim bail of the accused on the ground of ill health of the accused and of his parents. She does not wish to pursue the present application on merits of the case.

Ld. counsel for the applicant/accused has submitted that accused is unwell and he was taken to GTB hospital on 26.4.2020 for medical treatment. His parents also require medical attention since they are suffering from health ailments. Thus, the applicant/accused may be granted interim bail.





Ld. Addl. PP for the State has argued that charges are serious in nature. He may not be admitted to interim bail.

IO has reported that the applicant/accused has two elder brothers to look after the parents of the applicant/accused. Besides, accused does not contribute sufficiently to sustain the household expenses.

Perusal of the documents annexed with the application reveals that medical documents of the applicant/accused are of the year 2014, when he got treatment from IHBAS. So far as present health condition of the accused is concerned, it has not been specifically mentioned in the application as to from which ailment the applicant/accused is suffering at present.

Considering the vague submission regarding health condition of the applicant/accused, in this period of pandemic and consequent lockdown, the court is not willing to burden the jail authority as well as the establishment with procuring report. Furthermore, medical documents of mother of the applicant/accused are of February, 2019 and of father are of March, 2019. Accordingly, the documents do not indicate requirement of any immediate attention on behalf of the applicant/accused. Moreover, the charges leveled against the applicant/accused are serious in nature. The court does



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not find any cogent ground for grant of interim bail to the applicant/accused. The application is dismissed.



**(NAVEEN GUPTA)**

**ASJ-05(Shahdara)/KKD/13.05.2020**

**Serial No:**  
**Bail Application NO. 09**  
**State Vs. Ajay Sharma**  
**FIR No. 90/19**  
**PS Shahdara**  
**U/s 302/341/201/147/148/120B/34 IPC**  
**13.05.2020**

Present: Sh. Kamal Akhtar, Ld. Addl. PP for the State.  
Mr. Jitender Sethi, Ld. counsel for the applicant/accused through Webex Video Conferencing.  
Mr. Jyoti Rana, Ld. counsel for the complainant through Webex Video Conferencing.  
Mr. Rahul Sharma, son of the deceased in person.

Arguments are heard on the application.

At the outset, Ld. counsel for the applicant/accused has submitted that he wishes to advance arguments in respect of interim bail of the accused on the ground of ill health of the accused. He does not wish to pursue the present application on merits of the case.

Report from the jail authority has been received with remarks that present vitals of the applicant/accused are stable and does not falls in the guidelines of Hon'ble High Court of Delhi.

Ld. counsel for the applicant/accused has submitted that even if the applicant/accused does not fall



within the guidelines of the Hon'ble High Court of Delhi, but considering the health condition of the applicant/accused, he shall be granted interim bail.

Ld. counsel for the complainant has argued that bail application of the co-accused namely Rajkumar Maheshwari (who is HIV positive) has been dismissed by the court of Ld. ASJ on 27.04.2020 on the ground that since Section 302 IPC prescribed punishment upto death, the accused does not fall within the prescribed guidelines of the Hon'ble High Court of Delhi in the Minutes of Meeting dated 18.04.2020.

Considering the report from the Jail Superintendent that vitals of the applicant/accused are stable, the court is of the view that the charges are serious in nature. The case of the applicant/accused does not fall within the prescribed guidelines of the High Powered Committee of Hon'ble High Court of Delhi vide the Minutes of Meeting dated 18.04.2020. Accordingly, the application for granting interim bail is dismissed.



(NAVEEN GUPTA)

ASJ-05(Shahdara)/KKD/13.05.2020

**Serial No:**  
**Bail Application NO.**  
**State Vs. Gulfisha Fatima**  
**FIR No. 48/20**  
**PS Jafrabad**  
**U/s 147/186/188/283/353/109/34 IPC**  
**13.05.2020**

Present: Sh. Kamal Akhtar, Ld. Addl. PP for the State.  
Sh. Mehmood Pracha, Ld. counsel for the  
applicant/accused through Webex Video  
Conferencing.  
Deputed IO SI Devender Singh

Reply to the bail application has been filed.

Applicant/accused is alleged to have participated in a protest against CAA and NRC. On secret information, the applicant/accused was arrested on 09.04.2020.

Ld. Addl. PP for the State has opposed the bail application on the ground that offences are serious in nature and the applicant/accused is involved in another serious case bearing FIR No. 59/2020 PS Crime Branch.

Ld. counsel for the applicant/accused has stated that only offence that is non-bailable is Section 353 IPC. Moreover, one co-accused Sohail Khan has already been admitted on bail vide order dated 28.04.2020 of Duty Judge.



Ld. counsel for the applicant/accused has further submitted that two other co-accused have also been granted regular bail. The said submission has been verified by the IO.

Considering the parity required in the present circumstances, the applicant/accused is admitted on bail upon furnishing personal bond (with her phone number and that of her parents) in the sum of Rs.20,000/- to the satisfaction of Jail Superintendent subject to the condition that applicant/accused shall participate in the investigation and shall regularly appear before the court as and when required to do so. It is further directed that as and when court starts regular functioning, the applicant/accused shall produce surety of the like amount within 7 days.



(NAVEEN GUPTA)

ASJ-05(Shahdara)/KKD/13.05.2020

**Serial No:**  
**Bail Application NO.**  
**State Vs. Punit Gupta @ Tinu**  
**FIR No. 309/2019**  
**PS Farsh Bazar**  
**U/s 392/394/34 IPC**  
**13.05.2020**

Present: Sh. Kamal Akhtar, Ld. Addl. PP for the State.  
Mr. Love Dixit, Ld. counsel for the  
applicant/accused.  
IO SI Ashok in person.

Ld. counsel for the applicant/accused has argued that mother of the accused is unwell and there is no other family member to take care of mother of the applicant/accused, hence, he may be admitted to interim bail for a period of 8-10 weeks.

Ld. Addl. PP for the State has argued that charges are serious in nature. He may not be admitted to interim bail.

The allegations of the applicant/accused are that he alongwith co-accused has robbed the complainant after causing injuries to him. IO has reported that accused has been identified by the victim in TIP. Further, accused is involved in two other cases.

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Medical documents of the mother of the accused annexed with the present application indicate that though there may be continuous consultation being conducted through IHBAS, but it does not indicate any serious health issue requiring any immediate medical attention on behalf of applicant/accused. Thus, no cogent ground is made out for granting interim bail. The application is dismissed.



(NAVEEN GUPTA)

ASJ-05(Shahdara)/KKD/13.05.2020



Serial No:  
Bail Application NO.  
State Vs. Mohd. Salman s/o Mohd. Usman  
FIR No. 60/20  
PS Anand Vihar  
U/s 392/397/411 r.w. Section 34 IPC & Sec. 25/27 Arms  
Act.  
13.05.2020

Present: Sh. Kamal Akhtar, Ld. Addl. PP for the State.  
Mohd. Irfan, Ld. counsel for the  
applicant/accused.  
IO SI Rajender Singh in person.

At the outset, Ld. counsel for the  
applicant/accused wishes to withdraw the application. The  
present application is dismissed as withdrawn.



(NAVEEN GUPTA)

ASJ-05(Shahdara)/KKD/13.05.2020

**Serial No:**  
**Bail Application NO.**  
**State Vs. Praveen Kumar s/o Sh. Rohtash Kumar**  
**FIR No. 387/2016**  
**PS Farsh Bazar**  
**U/s 201/302/306/498A/34 IPC**  
**13.05.2020**

Present: Sh. Kamal Akhtar, Ld. Addl. PP for the State.  
Mr. Y.K. Sharma, Ld. counsel for the  
applicant/accused.

Ld. counsel for the applicant/accused has argued that mother of the accused is to be operated for left knee transplant. There is no other person in the family to attend the mother of the applicant/accused for the abovesaid surgery. He submits that accused may be granted interim bail for the period of 45 days.

Ld. Addl. PP for the State has argued that the charges are serious in nature. In the given circumstances, the applicant/accused is not entitled to interim bail. Moreover, in this period of pandemic, the proposed surgery appears to be an elective surgery, which is being avoided by not only the hospitals but also by the patients.

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The certificate issued by the concerned Doctor on 12.05.2020 states that Mrs. Saroj (mother of the applicant/accused) has been advised to get total left knee surgery subject to medical fitness. The said certificate has been issued based upon examination of Mrs. Saroj on 27.04.2020. One another prescription slip dated 06.04.2020 has also been annexed with the application wherein certain tests have been prescribed to be conducted. Since in the certificate dated 12.05.2020, it has been stated that Mrs. Saroj can undergo abovesaid surgery subject to medical fitness, hence, without getting the abovesaid test conducted, her medical fitness to undergo the surgery is yet to be ascertained. These tests can be got conducted in the absence of the applicant/accused, as earlier also, she had been got so medially examined. Earlier too, an application moved on behalf of the applicant/accused on the similar ground was dismissed by the court of Ld. Duty Judge vide order dated 05.05.2020. In view of the abovesaid observations made by



this court, there is no substantial change in circumstances as such except a clarification. Moreover, no declaration of medical fitness to undergo the surgery has been submitted.

In these circumstances, the court is not inclined to grant interim bail at this stage. The application is dismissed.



**(NAVEEN GUPTA)**

**ASJ-05(Shahdara)/KKD/13.05.2020**

Serial No:  
Bail Application NO.  
State Vs. Smt. Seema w/o Mr. Moinuddin @ Achhey  
FIR No. 246/2020  
PS Jafrabad  
U/s 323/341/354/354B/34 IPC & 8 POCSO Act.  
13.05.2020

Present: Sh. Kamal Akhtar, Ld. Addl. PP for the State.  
Mr. A.S. Khan, Ld. counsel for the  
applicant/accused.  
IO ASI Deval with victim T and her mother R.

The allegations against the applicant/accused are that she alongwith co-accused persons have torn the clothes of the victim, outraged her modesty and caused injuries on her left wrist with a sharp aged thing.

Ld. counsel for the applicant/accused has stated that applicant/accused has been falsely implicated in the present case.

Ld. Addl. PP for the State has opposed the present application. He has submitted that statements of victim and her mother have been recorded u/s 164 Cr.P.C. separately, wherein they both have supported the allegations made in the FIR. He has further submitted that weapon of offence is

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yet to be recovered from the possession of the applicant/accused, against whom specific allegations of causing injuries to the victim has been leveled.

In the given facts and circumstances, the court is of the view that the charges are serious in nature. The custodial interrogation of the applicant/accused cannot be ruled out, hence, the present application for granting anticipatory bail is dismissed.



**(NAVEEN GUPTA)**

**ASJ-05(Shahdara)/KKD/13.05.2020**